NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH**

CP No. 10/163/14 CP No. 11/163/14 CP No. 156(ND)13 CP No. 157(ND)13

CORAM:

PRESENT: SH. S. K. MOHAPATRA

HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON

In the matter of:

Mr. Om Prakash Gupta V/s. M/s. Revex Enterprises Pvt. Ltd.

Mr. Om Prakash Gupta V/s. M/s. Apex FRP Chemicals Pvt. Ltd.

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Mr. Om Prakash Gupta V/s. M/s. Apex FRP Chemicals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner(s): Mr. Ankit Singal, Advocate

For the Respondent(s): Mr. Saurabh Kalia, Advocate

Mr. Palash Agarwal, Avocate

ORDER

Ld. Counsel for the Petitioner has drawn the attention of this Bench regarding one of the connected matters i.e. CP 38/2014 Om Prakash Vs. Revex Enterprises Pvt. Ltd. not being listed today along with the present bunch matters.

It is also submitted that the name of the parties in CP No. 156(ND)/13 is wrongly mentioned as Om Prakash Gupta Vs Revex Enterprises Pvt. Ltd., where it should be Om Prakash Gupta Vs. Apex FRP Chemicals Pvt. Ltd. The same be corrected. Henceforth due care should be taken in listing the matters.

(Sapna Bhatia)

Both CP No. 156(ND)/13 and 157(ND)/13 are under Section 397 and 398 of the Companies Act, whereas CP No. 10/163/14 and 11/163/14 are under Section 163 of the Companies Act. Ld. Counsel for the Petitioner prays for some to file the Rejoinder in CP No. 111/163/14. Though all matters were listed for final arguments today. It would be expedient and in the interest of justice to have the Rejoinder in CP No. 11/163/14. Let the same be filed.

Renotify all the 5 matters on 30th January, 2018 for final arguments. The date of 25th October, 2017 already fixed is hereby recalled.

(S. K. Mohapatra) Member (T)

(Ina Malhotra) Member (J)